

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No.169/95 in  
OA No.2090/93

New Delhi this the 18th day of December 1995.

Hon'ble Shri A.V.Haridasan, Vice Chairman (J)  
Hon'ble Shri R.K.Ahooja, Member (A)

Sunder Lal  
Legislative Counsel, Official Language Wing  
Legislative Department, Ministry of Law  
Justice & Company Affairs  
Indian Law Institute Building, Bhagwan Das Road  
New Delhi.

...Petitioner

(Applicant in person).  
(By Advocate: Shri N.S.Mehta)

Versus

1. Sh. K.L.Mohanpuria, Secretary  
Legislative Department  
Ministry of Law, Justice & Company Affairs  
4t Floor, Shastri Bhawan  
New Delhi.

2. Sh. Shiv Bhagwan, Under Secretary  
Legislative Department, Ministry of Law,  
Justice & Company Affairs, 4th floor  
Shastri Bhawan  
New Delhi.

3. Sh. C.L.Suman  
Joint Secretary (Recruitment)  
Union Public Service Commission  
Dholpur House, Shahjahan Road  
New Delhi.

...Respondents

(By Advocate: Shri N.S.Mehta)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice Chairman (J)

The petitioner is present in person. He produced a copy of the order dated 14.12.95 issued by the Govt. of India, Ministry of Law, Justice & Company Affairs whereby the relief sought for by the petitioner in the OA has been granted. He states that as he has no further grievance and the respondents have complied with the directions contained in the judgement, the CP may be dismissed as not pressed.

2. As we are satisfied that the respondents do not deserve any *under the concept of Courts Act* action, we dismiss the CCP and discharge the notice issued.

*R.K.Ahooja*  
(R.K.Ahooja)  
Member (A)

*A.V.Haridasan*  
(A.V.Haridasan)  
Vice Chairman (J)